

inquired into but in no case were the allegations substantiated.

(e) No.

(f) Does not arise.

#### INDUSTRIAL AND TECHNICAL EDUCATION

343. **Dr. Jaisv-vir:** Will the Minister of Education be pleased to state:

(a) the modes of giving Industrial and Technical Education to the Scheduled Caste people;

(b) the amount spent each year so far for their industrial and Technical Education;

(c) the extent to which Government have been successful in spreading Industrial and Technical Education among them;

(d) whether it is a fact that they are generally refused admission to Industrial and Technical Institutions; and

(e) if the answer to part (d) above be in the affirmative, what action are Government proposing to take in the matter?

The Minister of Education and Natural Resources and Scientific Research (Maulana Asad): (a) The mode of giving Industrial and Technical Education to the Scheduled Castes is the same as for other communities.

(b) As the accounts of educational Institutions are not maintained Community-wise, no separate information is available about the expenditure incurred on the training of Scheduled Caste students. Under the Government of India Scheme of Scholarships to Scheduled Caste people for their post-matriculation studies, however, 248 scholarships of the total value of about Rs. 1,62,700 have been awarded for technical education during the year 1952-53.

(c) Government's success in spreading Industrial and Technical education amongst the Scheduled Caste people may be judged from the fact that whereas 15 scholarships were awarded to members of this community during 1944-45, 248 are awarded in the year 1952-53.

(d) No. Seats are reserved for Scheduled Caste people in almost all Technical Institutions and as far as the Scheduled Caste candidates fulfil the minimum qualifications prescribed for admission, the seats allotted for that community go to them. For the rest of the seats they compete with other applicants.

(e) Does not arise.

363 P.S.D.

#### JAMMU AND KASHMIR CONSTITUENT ASSEMBLY

344. **Dr. N. B. Khare:** Will the Minister of States be pleased to state who are the representatives of Jammu on the Kashmir Constituent Assembly?

The Minister of Home Affairs and States (Dr. Katju): According to information received from the Government of Jammu and Kashmir the following are the representatives of Jammu in the State's Constituent Assembly. The Constituencies represented by them are indicated in brackets:—

- |                                 |                        |
|---------------------------------|------------------------|
| (1) Pt. Ram Lal                 | (Akhnoor).             |
| (2) Mr. Mohammad Ayub Khan.     | (Atase).               |
| (3) Mr. Mahant Ram              | (Beechli).             |
| (4) Pt. Ram Chand Khajuria.     | (Billwar).             |
| (5) Mahasha Mohar Singh.        | (Bisbaah).             |
| (6) K. Chuni Lal                | (Bhadrawab).           |
| (7) Mr. Abdul Gani Goni.        | (Bhalasa-Bhus jwah).   |
| (8) S. Chole Singh              | (Chhamb).              |
| (9) Mr. Jamal-ud-Din            | (Drahal).              |
| (10) Kh. Ghulam Ahmad Dew.      | (Doda).                |
| (11) Mester Ghulam Ahmad.       | (Havali).              |
| (12) Mr. Girdhari Lal Dogra.    | (Jammegarh).           |
| (13) Shrimati Ishar Devi Malai. | (Jammu City Northern). |
| (14) Shrimati Ram Devi.         | (Jammu City Southern). |
| (15) Wasir Itam Saroo           | (Jandrah Charata).     |
| (16) Mr. Pier Singh             | (Kathua).              |
| (17) Mr. Ram Rakra              | (Kabna-Chak).          |
| (18) Kh. Ghulam Rasool Kripak.  | (Kishtwar).            |
| (19) Pt. Bhaqat Ram             | (Lander Thoti).        |
| (20) Maulvi Jamalali Shah.      | (Mondhar).             |
| (21) Mr. Krishna Dev Sethi.     | (Nowshera).            |
| (22) Mr. Sagar Singh            | (Parmadal).            |
| (23) S. Kalbir Singh            | (Poonch City).         |